

के प्रशासन के लिए जिम्मेवार है। केन्द्रीय सरकार का सहकारी चीनी मिलों के माम में कोई हित्सा नहीं होता है।

**Application from Kerala Fishing Corporation for Deep Sea Fishing Trawlers Factory in Kerala**

4366. SHRI C. H. MOHAMED KOYA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Kerala Fisheries Corporation has applied for licence to start a Deep Sea Fishing Trawlers factory in Kerala;

(b) if so, when the application received; and

(c) when a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHIB P. SHINDE) : (a) to (c). The Kerala Fisheries Corporation applied for a licence for the establishment of an undertaking in the State of Kerala for the manufacture of deep sea fishing trawlers. This application, dated 12-7-1973 was received on 10-8-1973. The proposal is under consideration of Government. It is hoped that a decision will be taken in the matter as soon as possible.

**Additional Land available in States after Introduction of Land Ceiling Laws**

4367. SHRI Y. FSWARA REDDY : Will the Minister of AGRICULTURE be pleased to state:

(a) whether Planning Commission has asked State Governments to furnish the informations about the area of additional land which has become available after the introduction of amended land ceiling laws; and

(b) if so, the purpose of it?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHIB P. SHINDE) : (a) The Ministry of Agriculture has asked the State Governments to furnish this information.

(b) The purpose is to evaluate the progress of the implementation of the land ceiling legislations

**Development of Capacity at different Ports for handling traffic in Fertilizers**

4368. SHRI GAJADHAR MAJHI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have considered the requirement in planning for development of capacity at different ports for handling traffic in fertilizers (including raw material) arising out of expansion of existing factories and proposals for setting up new ones in the Fifth Plan; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB KUMAR MUKHFRJEJ) : (a) Yes, Sir

(b) Providing of facilities for mechanical un-loading and handling of fertilizers and raw materials for fertilizers at Kandla and Haldia Ports have been taken up in the Fourth Plan period. The works at Kandla are in an advanced stage and the project is likely to be completed in 1975. As for Haldia, tenders for marine unloaders and matching equipment have been received and are being processed.

A sum of Rs. 15 crores has been approved for inclusion in Fifth Plan for development of port handling facilities for fertilizers. These include mechanisation of unloading and handling of bulk fertilizers and raw materials for fertilizers at Bombay, Madras and Visakhapatnam. Provision is also made for having interim arrangements at Madras and Visakhapatnam to avoid delay. Sanction for interim arrangements at Madras has been issued. Suitable interim arrangements for Visakhapatnam Port are being worked